

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1417
(To be answered on the 9th March 2017)

SAFETY NORMS FOR EMPLOYEES OF AIRLINES

1417. PROF SAUGATA ROY

Will the Minister of CIVIL AVIATION
नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Delhi High Court has urged the Directorate General of Civil Aviation (DGCA) to look into the concerns of employees of airlines on safety norms on the basis of recent orders of increasing flight times and cutting down on rest period;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government in this regard?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION
नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) to (c) No Madam. However, W.P. No. 7228 of 2016 has been filed in Delhi High Court by Dedicated to Aviation Safety & Health Vs Director General of Civil Aviation & Others against the Civil Aviation Requirements Section 7, Series J, Part I, Issue III (Flight Duty Time and Flight Time Limitations - Cabin Crew) which came in effect from 01.09.2016. The matter is subjudice in Hon'ble Delhi High Court.
